

## ACT No. I OF 1908.

[PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.]

(Received the assent of the Governor General on the 3rd  
January, 1908.)

### An Act further to amend the Legal Practitioners Act, 1879.

WHEREAS it is expedient further to amend the Legal Practitioners Act, 1879; It is hereby enacted as follows :—

1. This Act may be called the Legal Practitioners (Amendment) Act, 1908. Short title.

2. In section 4 of the Legal Practitioners Act, 1879, the following amendments shall be made, namely :— Amendment of section 4 of Act XVIII of 1879.

(a) after the words "this Act" the words "or enrolled as a Pleader in the Chief Court of the Punjab under section 8 of this Act" shall be inserted ; and

(b) after the words "no such Vakil" the words "or Pleader" shall be added.

3. To section 7 of the said Act the following shall be added, namely :— Additional section 7 of Act XVIII of 1879.

" Provided that, on the admission as a Pleader of any person who has been previously entered as a Vakil or Attorney on the roll of a High Court established by Royal Charter, the High Court may in its discretion issue to such person a certificate authorising him to practise permanently in the Courts and in the offices specified therein, and a certificate so issued shall not require to be renewed under this section."

4. To

Amendment  
of section 25  
of Act XVIII  
of 1879.

4. To section 25 of the said Act the following shall be added, namely :—

“ Provided also that no stamped paper shall be required in the case of a certificate whether original or renewed authorising, under section 7, a Vakil or Attorney on the roll of a High Court established by Royal Charter to practise as a Pleader.”

Amendment  
of section 38  
of Act XVIII  
of 1879.

5. In section 38 of the said Act, “ 7,” shall be added after “ 5,” and “ 25,” after “ 16.”